

HIGH COURT OF JUDICATURE AT PATNA

**TENDER NOTICE
For
PURCHASE OF WACOM DEVICES**

TENDER NO. :⁰¹...../ 2026 /Computer Cell

DATE:-.....^{21/02}...../2026

The Patna High Court invites sealed quotations from Original Equipment Manufacturer (OEM)/Reputed Firms/ Authorized Reseller/Dealers/Suppliers/Service Providers/Vendors having MAF from the OEM within 21 days i.e. till ^{13/03}13/03/2026 from the date of publication of this notice on the official website of the Patna High Court for the supply, installation, maintenance and support for 05 years of product as tabulated below **having technical specifications in Annexure - A:**

Sl.No.	Product	Quantity
1.	Touch screen monitors/Canvas device of Wacom - Model Code namely DTH-2452 as per technical specification in Annexure - A	30

Terms and Conditions:-

01. Instructions to the Tenderers:-

Quotations are to be submitted in sealed envelope consisting of Technical bid in a separate sealed cover and financial bid in a separate sealed cover and both bids will be put in the sealed single envelope containing the title "Supply of WACOM Devices for the use in Hon'ble Patna High Court" and addressed to The Registrar (IT)-cum-CPC, Patna High Court, Patna and the tender/bid will be submitted in the Tender box located near the table of Chowkidar at the main entrance of the Office of Registrar (IT)-cum CPC, located at first floor of Prashal Bhawan, Patna High Court, Patna.

The bids shall be submitted within three weeks from the date of publication of the tender notice on the official website of Hon'ble Patna High Court. The Tenders

received after the due date and time and without mentioning the title shall be summarily rejected without any notice.

The Tender Box will be opened on the next working day after the expiry of tender submission period i.e. on ~~16/03/2026~~; time- 02:30 P.M. and place-1st floor, Prashal Bhawan, Patna High Court, Patna and technical bids shall be opened in the presence of the bidders/authorized person present on the said date and time.

Pre-bid discussion shall be held on ~~27/02/2026~~ at 11:00 A.M, interested bidders may participate at the Office of the Registrar IT-Cum-CPC, Patna High Court.

Note: All the Tenders and correspondence to be addressed to the following authority. Any related query must be in writing through email.

The Registrar (IT)-cum-CPC,

Patna High Court

Patna - 800028, Bihar

Tel No: - 0612- 7158614/722

Email ID: *cpc-pat@aij.gov.in*

02 (a) Technical Bid (As per Annexures – I, II and III)

(i) A letter on the bidder's letter-head

- 1) Describing the technical competence and experience of the bidder,
- 2) Certifying that the period of validity of bid is 90 days from the last date of submission of bid, and
- 3) Undertaking that the bidder is quoting for complete package (including services) mentioned in the tender.
- 4) Undertaking / declaration including that the bidder has not been blacklisted by any State Government/ Central Government Department or Agency or PSU/Hon'ble Court, etc. **in Annexure – III.**

(ii) Audited annual financial results (balance sheet and profit & loss statement) of the bidder for the last three financial years **in Annexure – II.**

(iii) The Earnest Money Deposit (EMD) in the form of a Demand draft / Bank Guarantee issued by a Nationalized / Scheduled Bank, in favour of Registrar General, Patna High Court, Patna for an amount of 5% (five percent) of the total quoted value of the goods (including taxes).

(iv) Reference list of major clients (using services similar to the present requirement of Patna High Court) and copy of current authorization letter of the OEM for non OEM bidders in original and its non supply will result in rejection / disqualification of the bid.

(v) Permanent Account Number (PAN), GST Registration Certificate with Registration Number.

(vi) Duly filled up **Annexure– I** with supporting documents.

(b) Bid Security i.e. Earnest Money Deposit (EMD)

- (i) EMD should be placed in the envelope which contains the Technical Bid.
- (ii) The Bid security shall be in form of a Demand Draft / Bank Guarantee in favour of 'Registrar General, Patna High Court, Patna, payable at Patna issued by a Nationalized/Scheduled bank in India and shall be valid for at least 90 days from the last date of submission of bid, however no interest shall be payable on Bid Security under any circumstance. The MSME/Startup firms are exempted from submission of EMD as per existing government rules and norms but no exemption will be given to them for submission of performance guarantee, if successful.
- (iii) Unsuccessful Bidder's Bid security (EMD) shall be returned after selection of successful bidder without any interest thereon.
- (iv) The Bid security will be forfeited on account of one or more of the following reasons:
- a. When the bidder withdraws or modifies its bid after opening of bids;

- b. When the bidder does not execute the agreement, if any, after placement of supply/work order within the specified period;
- c. When the bidder does not deposit the performance guarantee within specified period after the supply/work order is placed; and
- d. If the bidder breaches any provision of code of integrity prescribed for bidders specified in Rule 130A of Bihar Financial (Amendment) Rule.


03. Eligibility Criteria:-

- A. The Firm applying should possess Income Tax permanent account number, Service Tax Account Number/GSTIN-number. The Firm applying shall have experience of supplying the desired goods, i.e. supply of Wacom Devices in Hon'ble Supreme Court of India /Hon'ble High Courts/ Central Government/ State Government Departments/ Semi Government organization including Public Sector Undertakings/ Autonomous Bodies, and the desired services including free pick and drop warranty for 5 years. In case of Firms applying other than OEM, relevant OEM Authorization Certification regarding supply of Wacom devices shall be mandatory.

- B. The Tenderer must have an average annual turnover of Rs.50,00,000/- (Rupees Fifty Lakhs) during the last three financial years in the same field. Copies of the following documents shall be required to be submitted along with the Bid:-
 - 1. Audited Profit & Loss Account statement of last three financial years.
 - 2. Service Tax Certificate GSTIN NO.
 - 3. Income Tax PAN.
 - 4. Income Tax Return for the last three financial years.

5. Latest Goods and Service Tax Return.
6. Documents regarding Experience in supplying similar products and services in Hon'ble Supreme Court of India /Hon'ble High Courts/Central Government/State Government /Public Sector Undertakings/Autonomous Bodies(if available).

04. Evaluation of Bids:-

- 
- (i) The technical bid and the financial bid shall be sealed by the bidder in separate covers/envelopes duly super-scribed and both these sealed covers/envelopes are to be put in a bigger cover/envelopes which will also be sealed and duly super-scribed as above. The technical bid will be opened at the first instance on the abovementioned date and time. After evaluation of the technical bids by the competent committee or authority, at the second stage, financial bids of only those bidders shall be opened for further evaluation by the competent committee or authority who are found to be qualified on evaluation of technical bid before awarding the contract. Financial bids of bidders who do not qualify on evaluation of their technical bids will be returned unopened. The participating bidders are required to submit all documentary evidence, including those mentioned in Annexures-I and II, in support of their meeting the above eligibility criteria failing which their technical bids shall be rejected and shall not be evaluated.
 - (ii) Filling up of all the columns in Technical Bid and Financial Bid is compulsory. (Enclosed at Annexures – I, II, III and IV).
 - (iii) If the bidder is a Micro or Small Enterprise as per latest definition under MSME rules or Start up firms as per relevant government rules/policy,

- (iv) the bidder may be exempted from the requirement of "Bidder Turnover" criteria and "Experience Criteria" subject to meeting of quality and technical specification. If the bidder is seeking such exemption, the supporting documents to prove his eligibility for exemption is mandatory.

05. The bidders shall ensure to mention their name of firm, mobile number, address and email id on the Main Envelope containing both Technical and Financial Bids so as ensure there should be no inconvenience if any communication is to be made.

06. The product/ softwares supplied must be new, ready for use, genuine and not pre owned or pre used or refurbished or pirated. Penalty amounting to the price of the product(s) shall be imposed if the product supplied is not genuine or pre owned or pre used or refurbished or pirated.

07. The rate quoted in Annexure-IV shall be inclusive of all taxes and other charges, if any, and the liability to pay taxes and other charges, if any, shall be of the successful bidder.

08. The successful bidder's bid security shall be discharged upon the deposit of performance guarantee in form of a Bank Guarantee from a nationalized / scheduled bank in India amounting to 5% of the total contract price (including taxes) and bidder signing the Agreement, which shall be valid for the period of sixty (60) days beyond the date of completion of all contractual obligations of the bidder, including warranty obligations and maintenance and defect liability period.

09. The successful bidder will have to supply the product(s) within a fortnight positively from the date of issuing purchase order/necessary direction along with Warranty Certificate from the OEM on the OEM letter head. Non supply within the said period or non conferment of the product to the specification in Annexure

– A shall result in automatic cancellation of purchase order and the Patna High Court shall rescind the agreement with the successful bidder. The performance guarantee shall be forfeited by the Patna High Court in case of non supply of product within stipulated time or non-performance or failure to provide warranty services.

10. The successful bidder shall be required to maintain the product / installed system till the completion of the contract period. During the period of non functioning of or removal for repair of the installed product, the supplier - successful bidder shall supply and install another new product for use by the Patna High Court as an alternative arrangement without any additional cost / charges. All cost of repairs/replacement such as additional spare parts, patches, labor, transportation cost and any software updates/upgrades required to run the product shall be included in the warranty of the product at no extra cost.

11. The successful bidder shall submit its original invoice (GST Compliant format) with serial number of each product in triplicate at the time of supply of the product(s). Payment will be made in its bank account after supply, installation and successful commissioning of the product(s) to the satisfaction of the Patna High Court. No advance payment will be made for the product(s) to be supplied as per purchase order / necessary direction.

12. The quotation of the black listed bidder, un-signed and un-stamped bid and bid submitted without proof of authorization shall be out rightly rejected.

13. The firm shall have excellent and complete support service after the supply, installation and commissioning of the product throughout the contract period and the performance shall be continuously monitored. Technical/functional issues must be resolved by the successful bidder on immediate basis but not beyond 24 hours to avoid any inconvenience to the Paperless Court Proceeding of the Patna High Court failing which penalty shall be imposed.

14. The Patna High Court reserves the right to increase/decrease the quantity of tendered product at any point of time during the period mentioned in Para 15 of the tender notice and the successful bidder shall supply the increased / decreased product at the finalized price.

15. The L1 Bidder i.e. Supplier Firm will have to provide the product i.e. Wacom Devices for the period of one year from the date of agreement at the finalized price.

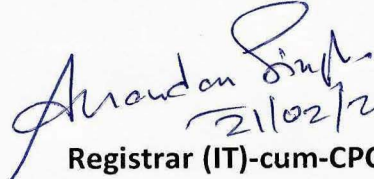
16. The Patna High Court reserves the right to place the supply order to the next lowest responsive bidders, if L1 bidder fails to fulfill the supply of product within the stipulated timeline.

17. The decision of the Patna High Court would be final and binding on all the Bidders. The Patna High Court shall also have the right to call for any additional information from the bidders.

18. If any information by bidder is found to be wrong or amounts to misrepresentation or suppression, the Patna High Court reserves the right to take appropriate legal action against such bidder.

19. The Patna High Court reserves the right to modify / amend the terms and conditions of the tender and reserves the right to accept or reject any bids including the proposal of the lowest bidder without assigning any reasons. Likewise, the Patna High Court also reserve the right to cancel the bid process at any time prior to signing the contract.

20. All disputes shall be subject to the jurisdiction of the Civil Court, Patna.


21/02/2026
Registrar (IT)-cum-CPC

Patna High Court, Patna

Annexure – A

Technical Specifications

Tender No.01...../ 2026 /Computer Cell

Dated 21/02/2026

Sl. No	Parameter(s)	Minimum Specification
1	Compatibility with OS	Ubuntu/Windows 10/11 and above or Mac OS 12 and above or latest Linux OS
2	Display Technology	IPS
3	Touch Technology	10 point Multi Touch(Electromagnetic Resonance (EMR))
4	Multi-Touch screen supports	Yes
5	Palm Rejection	Yes
6	Display Resolution	1920 x 1080 pixels or above
7	Screen Size(inches)	24" Display (23.8" active diagonal Size)
8	Aspect ratio	16:9
9	Adjustable Stand Supports to keep screen on Court Dias.	Yes with 11° -73° (tilt stand inclination)
10	Brightness	210 cd/m ² or above
11	Refresh Rate	60 Hz or above
12	Stylus Pen	Yes (Battery free with eraser)
13	Software Development Kit (SDK)	Yes (SDK for capturing signature and digital ink in Court application)
14	Encryption (security)	Yes (AES256/RSA2048)
15	Connectivity cable	DVI to HDMI/VGA/DP (1.5 meter or above)
16	Short Cut Keys	Yes (configurable)
16	Ports	DVI Input and Output port & USB
17	Accessories	Adjustable display stand, pen with eraser, pen holder attachment, pen tether, warranty card, QSG, IPI, OVI-D cable, DVI-I to VGA Cable, USB cable, AC adapter, power cable
18	Comprehensive Warranty	Five Year support including free pick and drop warranty for 3 years

Annexure-I

Technical Bid

Tender No. 01 / 2026 / Computer Cell

Dated 21/02/2026

Sl. No	Descriptions	Page No.	Please Tick (v)
1.	Sealed envelope consisting of Technical bid and Financial Bid	a. Technical Bid in separate and sealed envelope.	
		b. Financial Bid in separate and sealed envelope.	
2.	Details of Agency/Firm	a. Name	
		b. Address	
		c. Telephone No.	
3.	Details of the authorized person assigned for this tender	a. Name	
		b. Designation	
		c. Address	
		d. e-Mail id	
		e. Mobile No	
4.	Status of Tenderer (Please specify)	a. Sole Proprietor	
		b. Partnership Firm	
		c. Private/Limited Company	
		d. Service Provider	
		e. Authorized Reseller/Supplier	
		f. OEM	
5.	Details of Directors	a. Name	
		b. Address	
		c. Telephone No.	
		d. Fax No.	
		e. e-mail id	
6.	Copy of PAN Card issued by Income Tax Department and Copy of Income Tax Return of previous 3 Financial Years.	a. PAN Card	
		b. Copy of IT return (FY 2022-23)	
		c. Copy of IT return (FY2023-24)	
		d. Copy of IT return	

		(FY2024-25)		
7.	GST registration number. (Please attach)			
8.	Latest Service Tax/ GST Return (Please attach)			
9.	Annual Turnover during previous 3 Financial Years: (Please attach proof in the form of Profit & Loss Account)	a. For FY2022-23		
		b. For FY2023-24		
		c. For FY2024-25		
10.	Experience Certificate of providing service in Hon'ble Supreme Court of India/Hon'ble High Courts/Central Govt. / State Govt. / Public Sector Undertakings/ Autonomous Bodies.			
11.	Details of Bid Security/ Earnest Money Deposit:	a) Amount:		
		b) Demand Draft/ Pay order/ Banker Cheque No.:		
		c) Date of issue:		
		d) Name of issuing Bank:		
12.	Is the firm registered with central purchase organization/State purchase organization, National Small Industries Corporation (NSIC) or the concern Department such as MSME/Startup? If yes, submit proper Certificate/document.			
13.	Relevant OEM authorization certification for Supply of Wacom Devices in case of supplier being other than OEM			
14.	Financial Information Summary of bidder as per Annexure-II for detailing of Sl.No. 9			
15.	Undertaking / declaration in Annexure – III including that the bidder has not been blacklisted in any State / Central Government Department or Agency or PSU/Hon'ble Court.			

Bidder's Signature


Annexure-II

Financial Information Summary

Tender No.01..... / 2026 /Computer Cell

Dated 21/02/2026

Sl. No.	Name of the Bidder	Turn Over (Rs. Lakhs)			Total of 3 Financial Years	Average turn over of 3 financial years
		2022-23	2023-24	2024-25		

 Note: Please enclose audited balance sheets and Profit & Loss statements of above three financial years.

Signature of Bidder (with official seal)

Date

Name

Designation

Address

Telephone

Fax

E-mail address

Tender No.01 / 2026 /Computer Cell

Dated 21/02/2026

Annexure – III
UNDERTAKING

I/We undertake that neither the firm (name of the firm)..... nor its Partner/Director/Proprietor {name of all owner(s)} has/have been blacklisted/banned and its Business dealings with the Central/State Government/Public Sector Undertaking/Autonomous Bodies/Hon'ble Courts has/have been banned/terminated on account of poor performance/conduct.

I/We also undertake that all the terms and conditions of the instant Tender Notice are acceptable to me/us.

I/we also undertake that in case the supply is not found to be in conformity with the purchase order or any other distortion, the whole supply will be taken back at the cost of the firm with replacement of goods within 3 days.

I/we further undertake that I/we have confirmed and correctly applied the HSN Code of the required item and its corresponding applicable GST rate as on date with sole responsibility.

Date:

Place:

Signature of the authorized

Signatory of the company/organization

Official Stamp/Seal

Annexure – IV

Tender No. 01 / 2026 /Computer Cell

Dated 21/02/2026

Name of the Firm.....

Address of the Firm.....

Name of the Person(Authorised to sign the Tender).....

Contact No.....Email Address.....

Financial Bid

Description of product	Offered Price per unit(Wi thout Taxes) in Rupees	Tax Rate(%)	Total Price offered for one unit(Inc. of taxes)(i n Rs)	Under taking furnished(Yes /No)	Validit y of Rates(90 days or more)	Four Years onsite warran ty	EM D	Remar ks if any
<u>A</u>	<u>B</u>	<u>C</u>	<u>D</u>	<u>E</u>	<u>F</u>	<u>G</u>	<u>H</u>	<u>I</u>
Price as per Column 'D' (Per units) in words								
Total Price:Unit Rate as per column D X 30units								

EMD Details

EMD Instrument by way of DD/Payorder	Bank Name/Branch	EMD Amount(in Rs)	Amount in words
No:			
Date:			

Date:

Place:

Signature of authorized signatory of firm/

Company/Organization

Official Stamp